1	2	3	4	5	6	7
7	Haryana	1	2	13	0	16
8	Jharkhand	6	12	35	2	55
9	Karnataka	1	4	0	1	6
10	Kerala	0	0	0	0	0
11	Madhya Pradesh	7	37	50	14	108
12	Maharashtra	4	4	5	0	13
13	Manipur	0	1	2	0	3
14	Mizoram	0	1	0	0	1
15	Nagaland	0	0	0	0	0
16	Orissa	4	12	12	0	28
17	Punjab	0	1	1	1	3
18	Rajasthan	2	7	30	17	56
19	Tamil Nadu	1	2	1	1	5
20	Tripura	0	0	2	0	2
21	Uttar Pradesh	17	40	119	28	204
22	Uttarakhand	0	0	3	1	4
23	West Bengal	:1	8	6	4	19
	Total:	58	178	358	80	674

Inquiry of cases of issuance of fake job cards

†2702. SHRIKAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the cases pertaining to issuance of fake job cards under National Rural Employment Guarantee Scheme (NREGS) Scheme and paying less than the set wages that have come into notice till 20 July, 2009 during the last one year, State-wise;
- (b) the details of cases registered for issuance of fake job cards and paying less wages in Uttar Pradesh, Jharkhand, Bihar, Madhya Pradesh and Andhra Pradesh, district-wise; and
  - (c) the action taken by the Central Government in each case?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) A total of 48 such complaints have been received during the period 1.4.2008 to 20.7.2009. The State wise details are as under:

<sup>†</sup>Original notice of the question was received in Hindi.

SI.No.	State	Number of complaints received		
1	Andhra Pradesh	1		
2	Bihar	6		
3	Gujarat	1		
4	Haryana	2		
5	Himachal Pradesh	Ī		
6	Jharkhand	2		
7	Madhya Pradesh	6		
8	Rajasthan	16		
9	Uttar Pradesh	13		
	TOTAL:	48		

- (b) As per report received from the State Government of Jharkhand, no such cases have been reported by any of the districts of the State. Information is being collected from Uttar Pradesh, Bihar, Madhya Pradesh and Andhra Pradesh.
- (c) Implementation of NREGA is done by the State Government in accordance with the Employment Guarantee Scheme formulated by each State. Panchayats at District, Intermediate and village level are the principal planning and implementation agencies. All complaints received in the Ministry have, therefore, been referred to the concerned State Government for taking appropriate action in accordance with the provisions of the Act.

## Road connectivity in rural areas

2703. SHRI NAND KISHORE YADAV:

SHRIKAMAL AKHTAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the report of International Food Policy Research Institute (IFPRI) wherein construction of roads has been stated to be most important for alleviation of rural poverty;
  - (b) if so, what is Government's reaction in this regard; and
- (c) the percentage of rural habitats in the country especially with respect to Uttar Pradesh and Andhra Pradesh connected by roads upto 25 July, 2009, State-wise and district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) As per 7th Schedule of the Constitution of India, Rural Roads are within the jurisdiction of the State Governments. However, realizing the importance of Rural Roads, Government of India has launched Pradhan Mantri Gram Sadak Yojana (PMGSY) on 25th December, 2000 to provide road